

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 02.01.2017
Court No. : 5
Item No. : 21

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 26897 OF 2016
WITH PRAYER FOR INTERIM RELIEF

AND

INTERLOCUTORY APPLICATION NO. 2

(Application for deletion the names of Respondent Nos. 6,7 and 9 from the array of parties)

MANISH PRAKASH AND ORS

...PETITIONER(s)

VERSUS

WAQF MUSAMMAT SHARIFAN BIBI AND ORS.

...RESPONDENT(s)

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 07.11.2016, with an office report dated 28.10.2016 when the Court was pleased to pass the following order:

“Appearances on behalf of respondent Nos.1, 2, 3, 4, 5 and 8 have been made.

Learned counsels for the respondents are granted four weeks' time to file counter affidavit(s).

Rejoinder affidavit, if any, may be filed within two weeks' thereafter.

List the matter after six weeks.”

There are 10 Respondents in the matter.

It is submitted that Mr. Sanjay Kumar Singh, Y.P. Singh and Tanmaya Agarwal, Advocates have filed Vakalatnama and Memo of Appearance on behalf of Respondent Nos. 1, 2 and 3 to 5 and 8 respectively but they have not filed Counter Affidavit on their behalf. No one has entered appearance on behalf of Respondent No. 10.

It is further submitted that Counsel for the Petitioner has not filed Rejoinder Affidavit.

It is lastly submitted that Counsel for the Petitioner has filed an application for seeking permission to delete the names of Respondent Nos. 6, 7 and 9 from the array of parties and the same has been registered as I.A.No. 2 and is being circulated to the Hon'ble Court.

The matter above-mentioned is listed before the Hon'ble Court with this report.

Dated this the 19th day of December, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Syed Mehdi Imam, Advocate.

Mr. Y.P. Dhingra, Advocate

Mr. Tanmaya Agarwal, Advocate.

Mr. Sanjay Kumar Singh, Advocate.

ASSISTANT REGISTRAR